

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 47**

**CP/14(MB)2024**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **JAWED AKHTER V/s JAWED HABIB HAIR AND  
BEAUTY LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

Sr. Counsel Shyam Mehta a/w Adv. Ankit Lohia and Adv. Aditi Bhatt and Deeksha Jani i/b Jani and Parikh for the Respondents No.3 to 17 are present. Adv. Umang Thakar i/b Desai & Dewanji Advocate for the Respondent No. 2 present through VC.

Ld. Counsel for the Petitioner in CP 245 informs that Respondent Company has not held its AGM and the audited financial accounts have not been adopted resulting into non-availability of the accounts to them. The Ld. Counsel for the Respondent Company informs that there should not be any issue in holding the AGM for adoption of the financial accounts for the period ended on 31<sup>st</sup> March 2022 to 2023 or any other year which is pending.

Accordingly, the Respondent Company is directed to convene and hold Annual General Meeting for adoption of account for the year 31<sup>st</sup> March 2022 to 2023 only for the purpose of adoption of account for the year ended 31<sup>st</sup> March 2022 to 2023 within 45 days. The annual accounts shall be provided to the Shareholders on record. List this matter on Board on **08.05.2024**.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh